

1	2	3	4	5	6	7
Chhattisgarh	860,364	0	860,364	347,789	0	347,789
Gujarat	182,869	7,228	190,097	73,163	3,875	77,038
Himachal Pradesh	5,409	283	5,692	238	108	346
Jharkhand	80,819	2,734	83,553	41,691	1,434	43,125
Karnataka	366,040	6,208	372,248	8,159	144	8,303
Kerala	36,140	1,395	37,535	24,599	0	24,599
Madhya Pradesh	569,719	40,872	610,591	200,541	23,139	223,680
Maharashtra	346,653	8,953	355,606	106,063	4,187	110,250
Odisha	611,479	13,220	624,699	375,316	5,163	380,479
Rajasthan	70,515	685	71,200	35,759	69	35,828
Tamil Nadu	18,420	3,361	21,781	3,723	0	3,723
Telangana	211,973	3,769	215,742	99,486	761	100,247
Tripura	191,376	277	191,653	122,528	55	122,583
Uttar Pradesh	92,520	1,124	93,644	17,712	843	18,555
Uttarakhand	182		182	0	0	0
West Bengal	131,962	10,119	142,081	43,187	747	43,934
TOTAL	4,311,233	116,380	4,427,613	1,702,846	43,492	1,746,338

National policy on tribals

1177. SHRI DILIP KUMAR TIRKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that a draft National Policy on Tribals was formulated by the Ministry way back in 1999;

(b) if so, why the said policy has not yet seen the light of the day; and

(c) whether Government has any proposal to come up with a new National Policy on Tribals?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (c) Ministry of Tribal Affairs had prepared a draft National Tribal Policy (NTP) in the year 2006. Consultations were held with all stakeholders on the draft NTP. Since then, certain legislative and policy changes have taken place which necessitates further revision of the draft Policy. Meanwhile, a High Level Committee (HLC) was also constituted to prepare a status paper on socio-economic status of Scheduled Tribes and suggest

a way forward. As the recommendations contained in the Report of HLC would have far reaching implications on policy formulation, it has been felt that a new comprehensive, concise and focussed National Tribal Policy be brought out.

Allocation of funds to Uttarakhand for STs

†1178. SHRI MAHENDRA SINGH MAHRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry has received any request from the Government of Uttarakhand for allocation of funds for the financial year 2015-16 for economic, educational scholarship and social development of Scheduled Tribes;

(b) if so, the amount sanctioned for the received proposal and the amount which is yet to be sanctioned;

(c) the time until when the balance amount would be sanctioned and sent to the state; and

(d) if not, the reason for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (d) State Government of Uttarakhand had submitted following proposals for financial assistance under different Schemes of Ministry:

- (i) The Project Appraisal Committee (PAC) under the Chairmanship of Secretary, TA directed State Government to send revised proposal. Revised Proposal has since been received under Scheme of "Development of Particularly Vulnerable Tribal Groups for Conservation-Cum-Development (CCD) Plan seeking financial assistance of ₹ 2.08 crore.
- (ii) Under Scheme of "Special Central Assistance to Tribal Sub Plan", financial assistance of ₹ 3.89 crore was sought. The proposal was examined in PAC which directed State Government to send revised proposal which is still awaited.
- (iii) Under Scheme of "Grant under Article 275(I)", a sum of ₹ 0.92 crore was released.
- (iv) Under "Post Metric Scholarship" financial assistance of ₹ 3471.08 lakh was sought. ₹ 900.00 lakh has been released in 2015-16 and arrear amount of ₹ 3817.57 lakh was released during 2016-17.
- (v) Under "Pre-matric Scholarship" financial assistance of ₹ 107.00 lakh has been released out of ₹ 324.53 lakh sought.

† Original notice of the question was received in Hindi.